

ITEM NO.9

REGISTRAR COURT

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 1967/2024

VAIBHAV MISHRA

Appellant(s)

VERSUS

ELECTRICITY SERVICE COMMISSION, UP POWER CORP. LTD. THROUGH
CHAIRMAN & ORS. Respondent(s)

[Only C.A. NOs. 1968 and 1970 of 2024 are listed under this item]

WITH

C.A. No. 1968/2024 (III-A)

IA No. 1/2015 - EXEMPTION FROM FILING O.T.

C.A. No. 1970/2024 (III-A)

IA No. 2/2015 - EXEMPTION FROM FILING O.T.

Date : 24-01-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Gaichangpou Gangmei, AOR
Mr. Maitreya Mahaley, Adv.
Mr. Gaichangpou Gangmei, Adv.

M/S Ag Veritas Law, AOR
Mr. Maitre Mahaley, Adv.
Mr. Gaichangpou Gangmei, Adv.

For Respondent(s) :

Mr. Sunil Kumar Jain, AOR
Ms. Rashika Swarup, Adv.

Mr. Ashwani Kumar Dubey, AOR

Mr. Anil Soni, Adv.
Mr. Harish Pandey, AOR

Mr. Amitesh Kumar, Adv.
Ms. Priti Kumari, Adv.
Mr. Mrinal Kishor, Adv.
Mr. Ritu Raj Biswas, AOR

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal No. 1968 of 2024

Service is complete on respondent no.1, but none has entered appearance.

As per office report service is complete on respondent no.5. Mr. Mrinal Kishor, Ld. Counsel appearing for Mr. Ritu Raj Biswas, Ld. AOR has entered into appearance on behalf of respondent no.5. Four weeks time, is granted to file vakalatnama as well as counter affidavit.

Respondent nos.2 to 4 have already filed counter affidavit.

No counter affidavit has been filed on behalf of respondent no.6, despite grant of last opportunity. Hence, further opportunity is hereby declined.

Earlier Ld. Counsel for the Sole Appellant has been designated as Senior Advocate. Ld. counsel who entered appearance for the sole respondent on 20.11.2024 has not filed any vakalatnama. However, Service of alternative arrangement is complete. Today, more time, is sought by Ld. Counsel for filing vakalatnama. Let fresh vakalatnama be filed within a week.

List again on 27.02.2025.

Civil Appeal No. 1970 of 2024

Earlier Ld. Counsel for the Sole Appellant has been designated as Senior Advocate. The said appellant is duly represented now.

Earlier Ld. Counsel for Respondent no.5 has expired. However, the said respondent has been served with alternative arrangement notice, but none has entered appearance.

Respondent nos.2 to 4 have already filed counter affidavit.

Opportunity to file Counter Affidavit has already been declined with regard to respondent no.6.

Service is complete on respondent nos.1 and 7 to 13, but none has entered appearance.

Let the matter be processed for listing before the Hon'ble Court, as per rules.

SUJATA SINGH
Registrar

pm